

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/00291/2021

HYDERABAD, this the 7th day of April, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



G.Harish Reddy S/o Late G.Pulla Reddy (Group-B),
Aged 52 yrs, Occ : Supdt. Of Customs,
O/o The Principal Commissioner of Customs,
Hyderabad Customs Commissionerate,
GST Bhavan, Basheerbagh, Hyderabad.

...Applicant

(By Advocate : Mr. N. Vijay)

Vs.

1. The Union of India, Ministry of Finance,
Department of Revenue, North Block,
New Delhi, Represented by its Secretary.
2. Central Board of Indirect Taxes and Customs,
North Block, New Delhi, Rep by its Chairman.
3. The Chief Commissioner, Customs, Central Tax,
Central Excise & Service Tax, GST Bhavan,
Basheerbagh, Hyderabad Zone, Hyderabad.
4. The Principal Commissioner,
Customs, Central Tax,
Central Excise & Service Tax,
Hyderabad GST Commissionerate
(Cadre Controlling Authority),
GST Bhavan, Hyderabad.

....Respondents

(By Advocate : Mrs. K. Rajitha, Sr. CGSC)

ORAL ORDER
(As per Hon'ble Mr.B.V.Sudhakar, Administrative Member)

Through Video Conferencing:



2. The O.A has been filed in regard to non-disposal of the representation dated 8.3.2021 made by the applicant.
3. The brief facts of the case are that the applicant is working as Superintendent in the respondent's organization. The Joint Commissioner and the Principal Commissioner examined the work of the applicant in December 2020 & January, 2021 and found no discrepancy in the discharge of his work. However, he was transferred to ICD, Thimmapur in February, 2021 and the applicant obeyed the order. However, the applicant was later placed under suspension on 2.3.2021. The applicant is aggrieved that he is placed under suspension without any reason. The applicant made a representation dated 8.3.2021 which has not been disposed of till date. Learned counsel for the applicant pleads for disposal of the representation of the applicant.
4. In view of the above, the respondents are directed to dispose of the representation dated 8.3.2021 within 4 weeks from the date of receipt of this order in accordance with rule and law, by issuing a reasoned and speaking order. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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